

1	2	3	
Rajasthan			
(iv)	Ramgarh Gas Turbine Project	1x3	MW
Tripura			
(v)	Baramura Gas Turbine	2x5	MW Already commissioned.
(vi)	Baramura Gas Turbine Project (NEC managed Project)—Unit 3	1x5	MW
(vii)	Gas Turbine Project at Rokhia	2x5	MW
Assam			
(viii)	Lakwa Gas Turbine—Unit 4 (Phase-I)	1x15	MW Already commissioned.
(ix)	Lakwa Gas Turbine Phase-II Project—Unit 5 to 8	4x15	MW
Maharashtra			
(x)	Uran Gas Turbine	4x108	MW Already commissioned.

Assets and Profits of Large Industrial Houses

554. DR. B.L. SHAIKESH : Will the Minister of INDUSTRY be pleased to state :

(a) whether there has lately been a steep rise in the holdings of the first 20 large industrial houses in the country ;

(b) if so, the reasons thereof ;

(c) the steps being taken to check the concentration of wealth in a few hands ; and

(d) whether a Statement showing the assets of each of these industrial houses and their inter-related companies alongwith their profits as per latest information available is proposed to be laid on the Table of the House ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT

DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) :

(a) The assets of the first 20 large industrial houses in the country ranked according to their assets in 1985 increased by 18.7% and 29.5% during 1984 and 1985, respectively over the preceding years.

(b) The assets of the large industrial houses increase due to various factors like expansion, diversification, establishment of new undertaking, modernisation, amalgamation etc.

(c) The objective of the MRTP Act is to regulate the growth of monopoly houses keeping in view the national economic and industrial priorities and to ensure that such growth does not result in concentration of wealth to the common detriment. These objectives are achieved by constantly regulating the growth of monopoly houses as per the provisions of the MRTP Act.

(d) A statement is given below.

Statement

Assets and Profit Before Tax for the Accounting Period Ended During 1985 of Companies Registered Under Section 26 of the MRTP Act and Belonging to the 20 Large Industrial Houses Ranked According to their Assets in 1985

(Rs. in crores)

Sl. No.	Name of Industrial House	Assets	Profit before tax
1.	Birla	4111.55	154.00
2.	Tata	3698.84	251.83
3.	Thapar	1067.86	22.15
4.	J.K. Singhanian	1057.03	19.09
5.	Reliance	1056.36	71.62
6.	Mafatlal	964.60	45.02
7.	Modi	818.86	19.28
8.	M.A. Chidambaram	773.27	44.09
9.	A.C.C	742.68	1.76
10.	Larsen and Toubro	714.93	40.70
11.	Bangur	650.87	8.07
12.	Bajaj	619.87	41.11
13.	Walchand	607.18	22.12
14.	Shri Ram	541.78	12.39
15.	T.V.S. Iyengar	519.30	31.00
16.	I.C.I.	446.96	32.80
17.	Sarabhai	444.83	(—) 14.72
18.	Hindustan Lever	435.96	62.43
19.	Kirloskar	433.01	22.05
20.	Mahindra and Mahindra	431.19	19.64

Compensation to Bhopal Gas Victims

555. DR. B.L. SHAILESH :

SHRI AMARSINH RATHAWA :

Will the Minister of INDUSTRY be pleased to state :

(a) the latest position regarding the payment of compensation to the Bhopal gas victims ;

(b) whether any out-of-court settlement with Union Carbide is in the offing ;

(c) if so, the broad features thereof ;

(d) if not, the stage at which the proceedings in the U.S. and in the Indian courts stand at present ; and

(e) the steps being taken to get the payment of claims expedited and afford necessary relief to the victims who have suffered